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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 28/56,58,59/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017**

Name of the Company:

Suman Kumar Sinha

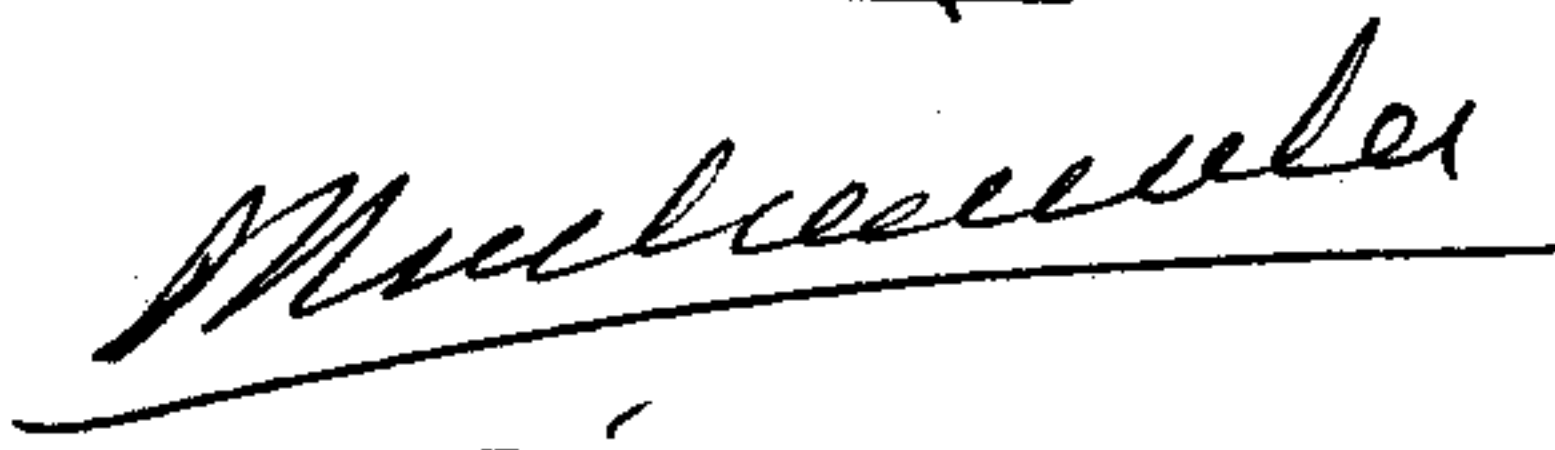
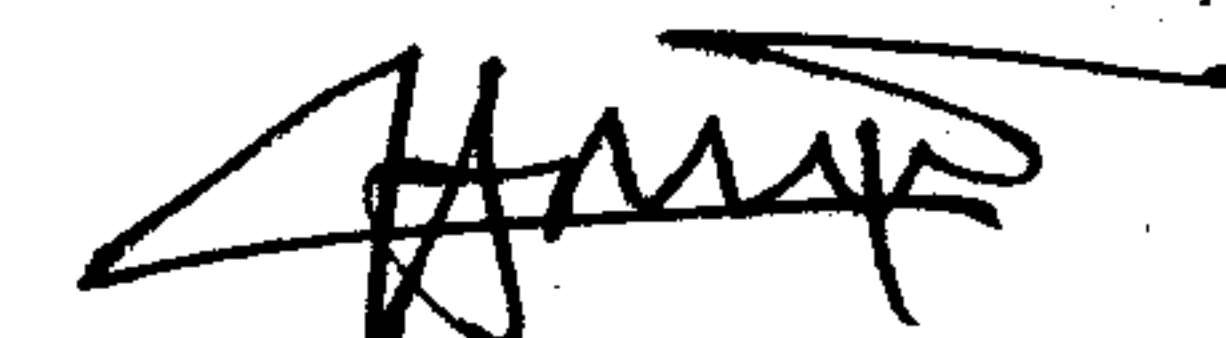
V/s.

Baroda Crystal Glass Works Ltd. & Ors.

Section of the Companies Act:

Sections 56,58,59 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PAVAN S. GODIAWALA	ADVOCATE	APPELLANT	
2.	HARMISH K. SHAH	ADVOCATE	RESPONDENT	

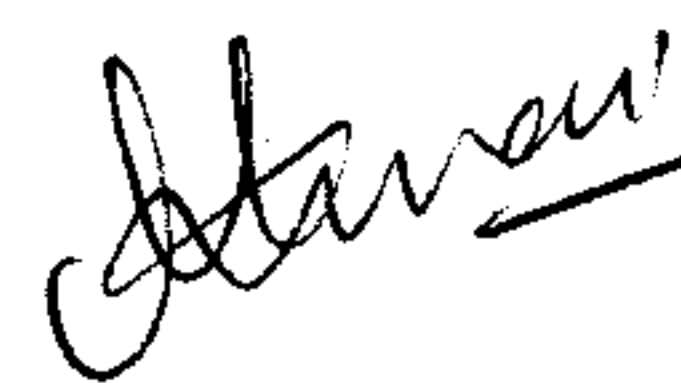
ORDER

Learned Advocate Mr. Pavan Godiawala present for Appellant. Learned Advocate Mr. Harmish Shah present for Respondent.

Respondent submitted that they wish to file reply against the petition filed by the petitioner and he has prayed for some time.

Respondent is allowed two weeks' time for filing reply and Petitioner is also allowed to file rejoinder within ten days on receipt of the copies of the reply filed by the Respondent.

List the matter on 13.11.2017.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of October, 2017.